

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 07**  
**(IB)-530(PB)/2017**

**IN THE MATTER OF:**

State Bank of India ... Petitioner/Applicant  
Vs.  
Angul Energy Limited ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Arvind Thapliyal, Mr. Siddhant Gorver, Advs. for SRA  
Mr. Aniruddha Mukherjee, Adv. for Central Bank of India  
For the Respondent : Ms. Ranjana Roy Gawai, Ms. Vasudha Sen, Mr. Vineet Wadhwa, Advs. For R-3  
Mr. Anupam Kishore Sinha, Ms. Sahitya Srivastava, Advs. for R-5 in 950/2018  
For the Erstwhile RP : Ms. Pallavi Kumar, Mr. Pranav Tanwar, Advs. in CA-950/2018

**ORDER**

In the wake of the order passed by the Hon'ble Supreme Court in SLP No.10331/2023 and 10332/2023 and the orders passed by this Tribunal on 31.10.2023 and 21.02.2024, let the present matter be listed **on 15.07.2024.**

**Sd/-**  
**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (JUDICIAL)**